

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LEELA TRADE STEEL AND COMMODITIES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Leela Trade Steel and Commodities India Private Limited
2.	Date of incorporation of corporate debtor	18/04/2005
3.	Authority under which corporate debtor is incorporated / registered	Company Incorporated Under the Companies Act, 1956 Registered with Registrar of Companies (ROC): Pune MH
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106PN2005PTC020582
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 215/16/17, II floor, Kohinoor Arcade, Sector 24, Pune-Bombay Road, Tilak Chowk, Nigdi, Pune - 44 MH IN
6.	Insolvency commencement date in respect of corporate debtor	18th February 2021 (Order published by Hon'ble NCLT at its website on 22.02.2021)
7.	Estimated date of closure of insolvency resolution process	16th August 2021 (180 days from CIRP Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shashant Sudhakar Yeola IBBI Registration No:- IBBI/IPA-001/IP-P00310/2017-2018/10574
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 7, Indrayani, Ganesh Nagar, Opp.Lekha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email ID:- shashantsyeola@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 204/B, 2nd Floor, Adinath Shopping Complex, Pune- Satara Road, Pune - 411037 Email ID:- shashantsyeola@gmail.com
11.	Last date for submission of claims	03rd March 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:- https://www.ibbi.gov.in/home/downloads



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Leela Trade Steel and Commodities India Private Limited** on **18 February 2021**.

The creditors of **Leela Trade Steel and Commodities India Private Limited** are hereby called upon to submit their claims with proof on or before **03 March 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means only**. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name of Interim Resolution Professional: **Mr. Shashant Sudhakar Yeola**

Date: 24/02/2021

Place: Pune.

